

पुल प्रह्लादपुर थाने के अंदर बुजुर्ग की संदिग्ध हालत में मौत

नई दिल्ली, (पंजाब केसरी): साउथ ईस्ट डिस्ट्रिक्ट के पुल प्रह्लादपुर थाने के अंदर बुजुर्ग की संदिग्ध हालत में मौत हो गई। मृतक की पहचान 62 वर्षीय शमशेर के तौर पर हुई है। पुलिस ने उसके शव को पोस्टमार्टम के लिए अस्पताल की मोर्चरी में सुरक्षित रखवा दिया है। पुलिस अधिकारी के अनुसार, पोस्टमार्टम रिपोर्ट के बाद ही मौत के सही कारणों का पता चल सकेगा। वरिष्ठ पुलिस अधिकारी ने बताया कि शमशेर का पारिवारिक जमीन विवाद हुआ था। झगड़े के बाद पुलिस टीम उसे थाने लेकर आई थी। यहां अचानक उसकी तबीयत खराब हुई। पुलिस उसे लेकर अस्पताल गई, जहां डॉक्टरों ने उसे मृत घोषित कर दिया। फिलहाल पुल प्रह्लादपुर थाने में मृतक के भाई और अन्य लोगों के खिलाफ संबंधित धारा में केस दर्ज कर जांच शुरू कर दी है। एसडीएम न्यायिक मजिस्ट्रेट और राष्ट्रीय मानवाधिकार आयोग को भी दी गई है। पुलिस मामले की जांच कर रही है। डीसीपी डॉ. हेमंत तिवारी ने बताया कि शमशेर सिंह, पुल प्रह्लादपुर इलाके में परिवार के साथ रहता था। शमशेर सिंह प्रांपटी डीलर का काम करता था। सोमवार दोपहर 2:57 बजे मिट्टल कॉलोनी स्थित मकान नंबर आरजेड-ई-5 के पास झगड़े की सूचना की पांच पीसीआर कॉल मिली। सूचना मिलते ही पुलिस टीम मौके पर पहुंच गई। मौके पर पहुंची पुलिस को पता चला कि झगड़ा दो भाइयों के बीच जमीन को लेकर हुआ था। पुलिस ने दोनों पक्षों को अलग कर शांति बनाए रखने के लिए अलग-अलग वाहनों से थाने ले आई। करीब 3:30 बजे शमशेर सिंह थाने पहुंचा। थाने में वह अपने भाई और भतीजों पर नाराजगी जताते हुए उत्तेजित हो गए। हालत बिगड़ते देख पुलिस तुरंत उसे अस्पताल लेकर पहुंची, जहां इलाज के दौरान उसकी मौत हो गई।

पुल प्रह्लादपुर थाने में संदिग्ध परिस्थितियों में व्यक्ति की मौत

■ झगड़े की कॉल पर पुलिस दोनों पक्षों को लाई थी थाने

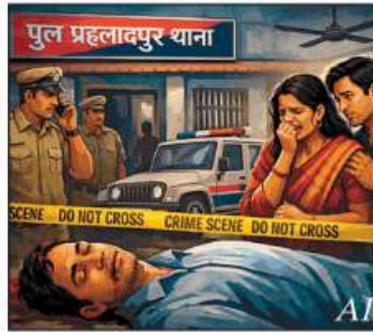
नई दिल्ली, 24 फरवरी (नवोदय टाइम्स): पुल प्रह्लादपुर इलाके में झगड़े की कॉल मिलने पर थाने लाए गए एक व्यक्ति की संदिग्ध परिस्थितियों में मौत हो गई। पुलिस के अनुसार दूसरे पक्ष से संबंधित अपने भाई व भतीजे पर गुस्से में चिल्लाने के दौरान अचानक व्यक्ति की तबियत बिगड़ने लगी। बेहोश होने पर तत्काल उन्हें एम्स ट्रॉमा सेंटर ले जाया गया जहां उपचार के दौरान उनकी मौत हो गई। मृतक की पहचान शमशेर सिंह (62) के रूप में हुई है।

पुलिस का कहना है कि वह हाई ब्लड प्रेशर तथा हार्ट संबंधी समस्याओं से पीड़ित थे। वहीं मृतक के परिजनों ने पुलिस पर गंभीर आरोप लगाए हैं। फिलहाल पुलिस ने मृतक के भाई और अन्य लोगों के खिलाफ संबंधित धारा में केस दर्ज कर जांच शुरू कर दी है। वहीं एसडीएम न्यायिक मजिस्ट्रेट और राष्ट्रीय मानवाधिकार आयोग को भी जानकारी दी गई है।

साउथ ईस्ट डीसीपी डॉ. हेमंत तिवारी के मृतक शमशेर सिंह परिवार के साथ पुल प्रह्लादपुर इलाके में रहते थे। शमशेर सिंह

दो भाइयों में चल रहा है पुराना जमीनी विवाद

पुलिस का कहना है कि शुरुआती जांच में सामने आया कि शमशेर सिंह और उनके सगे भाई अर्जुन सिंह के बीच मित्तल कॉलोनी स्थित संपत्ति को लेकर लंबे समय से विवाद चल रहा था। दोनों पक्ष पहले भी एक-दूसरे के खिलाफ शिकायतें और पीसीआर कॉल कर चुके थे। पुलिस के अनुसार मृतक शमशेर सिंह हाई ब्लड प्रेशर के मरीज थे। हाल के मेडिकल रिकॉर्ड में हृदय की मुख्य धमनी में 100 प्रतिशत ब्लॉकेज होने की जानकारी भी बात सामने आई है। वहीं, पूरे मामले में मृतक शमशेर सिंह के बेटे ने पुलिस पर भी गंभीर आरोप लगाए हैं। उनका कहना है कि वह थाने में सही थे। अधिकारियों के अनुसार पूरे घटनाक्रम में मृतक के बेटे राहुल का दोस्त विक्रम उनके साथ मौजूद था। फिलहाल पुलिस पूरे मामले की जांच कर रही है।



प्रॉपर्टी डीलर का काम करते थे। पुलिस को 23 फरवरी को दोपहर 2:57 बजे मित्तल कॉलोनी में झगड़े की पांच पीसीआर कॉल मिली थीं। लोकल पुलिस और पीसीआर टीम मौके पर पहुंचीं।

वहां एक ही परिवार के दो पक्षों के बीच जमीन को लेकर विवाद और कहासुनी चल रही थी। पुलिस दोनों पक्षों को शांति बनाए रखने

के लिए अलग-अलग गाड़ियों से थाने ले आई।

डीसीपी ने बताया कि करीब 3:30 बजे शमशेर सिंह थाने पहुंचे। थाने में वह अपने भाई अर्जुन सिंह और भतीजों पर गुस्सा होकर चिल्लाने लगे। इस दौरान लगभग 3:40 बजे उन्हें बेचैनी महसूस हुई और वह लेट गए। उनकी हालत बिगड़ते देख पुलिस ने तुरंत पीसीआर वैन से उन्हें एम्स ट्रॉमा सेंटर भिजवाया।

करीब 4:20 बजे अस्पताल पहुंचने पर डॉक्टरों ने उनका इलाज शुरू किया और सीपीआर दिया। 4:30 बजे उन्हें मृत घोषित कर दिया गया। पुलिस ने मृतक के बेटे राहुल की शिकायत पर मृतक के भाई सहित अन्य के खिलाफ केस दर्ज कर जांच शुरू कर दी है।



Source: https://timesofindia.indiatimes.com/city/bhubaneswar/activist-moves-nhrc-over-lack-of-basic-amenities-at-cuo/amp_articleshow/128759074.cms

Activist moves NHRC over lack of basic amenities at CUO

Satyanarayan Pattnaik | TNN | Feb 24, 2026, 23:22 IST

Koraput: A human rights complaint has been filed before the National Human Rights Commission (NHRC), New Delhi, against the Central University of Odisha (CUO), Koraput, alleging systemic violations of students' fundamental rights, administrative mismanagement and denial of basic amenities on the campus. According to the complaint, CUO has had four regular vice-chancellors since 2009 and is currently being administered by an acting vice-chancellor. The petitioner argued that prolonged reliance on temporary leadership has weakened governance and accountability. "An acting administration typically lacks the legal mandate for long-term policy and financial decisions, leading to a total lack of accountability," the complaint alleged. The petition claimed that the university has failed to conduct examinations for the agriculture and dairy science departments for nearly two years, leaving final-year students in a state of uncertainty. "This amounts to a direct violation of the Right to Education under Article 21A of the Constitution, as students' academic progression has been stalled," Patro stated.

Serious allegations of administrative harassment have also been raised in the complaint. It alleged that five students were expelled in Oct 2024 without adherence to due process or the principles of natural justice. The petitioner also highlighted the alleged lack of basic amenities on the campus. "Despite being a Central University, the campus lacks clean drinking water, quality food and functional Wi-Fi facilities. This constitutes a violation of the Right to Life with Dignity under Article 21," the petition stated.

Another major concern flagged in the complaint relates to tribal students who, Patra claimed, have been denied govt fellowships and stipends due to delays in verification processes. "Many tribal students are facing severe financial distress because of the university's inaction," he alleged.

Citing violations of Articles 14, 21 and 21A of the Constitution, the complainant has urged the NHRC to intervene urgently. Among the reliefs sought are an immediate spot inquiry into the allegations of academic mismanagement and student harassment, a recommendation to the ministry of education to appoint a permanent vice-chancellor and fill vacant faculty posts, provision of clean drinking water and health services, and immediate disbursement of pending scholarships.

Acknowledging receipt of the complaint, the commission has assigned a diary number for further action.

Meanwhile, efforts to contact vice-chancellor (in-charge) NC Panda for comments went unanswered.



Source: <https://www.thestatesman.com/cities/siliguri/outrage-over-assault-on-pregnant-st-woman-1503561091.html/amp>

Outrage over assault on pregnant ST woman

Statesman News Service | February 24, 2026 8:53 am

A case of alleged violence against a Scheduled Tribe woman in Jhamaklal village under Phansidewa police station in Darjeeling district has been taken up with constitutional authorities by Darjeeling MP Raju Bista, who has sought urgent intervention.

Representations have been submitted to the Governor of West Bengal CV Ananda Bose, the National Commission for Scheduled Tribes, and the National Human Rights Commission, highlighting the alleged assault of a seven-month pregnant Adivasi woman on 23 December, 2025 following resistance to the illegal transfer of ancestral tribal land.

It has been alleged that the victim suffered severe injuries leading to a premature delivery on 8 January. The newborn, reportedly affected by internal injuries, died three days later. Allegations have also been made that despite complaints being lodged earlier, prompt action was not taken by the police, with only one arrest made so far.

Immediate cognisance of the case, strict enforcement of provisions under the SC/ST (Prevention of Atrocities) Act, arrest of all accused persons, and an independent probe into the alleged land transfer have been sought. Action against officials for alleged dereliction of duty, along with compensation and rehabilitation for the victim's family, has also been demanded.

"I am deeply disturbed by this heinous crime against a vulnerable Scheduled Tribe woman. Justice must be ensured without further delay," Mr Bista said.



Source: <https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-electrocution-by-unprotected-transformer-in-koraput/articleshow/128752248.cms>

NHRC seeks report on electrocution by unprotected transformer in Koraput

TNN | Feb 24, 2026, 06.50 PM IST

Cuttack: National Human Rights Commission (NHRC) has sought action taken reports from state authorities over the alleged electrocution of a 30-year-old man in Koraput district due to an unprotected transformer.

The commission passed the order on Monday after taking cognisance of a complaint filed by Jeypore-based human rights activist and advocate Anup Kumar Patro on Oct 11, 2025.

In his complaint, Patro alleged that Iswar Hikoka died on Oct 1, 2025, at Mathiliamba village under Laxmipur police station limits due to the electricity department's failure to construct a boundary wall around a transformer. He claimed the transformer was left exposed without mandatory safety measures, posing a serious threat to residents.

Calling it a violation of Article 21 of the Constitution, which guarantees right to life, the complainant accused officials of "gross negligence, delinquency and irresponsibility". He alleged that established electrical safety norms require transformers to be secured at a prescribed minimum distance from public access or isolated with protective, fire-rated barriers to prevent accidental contact and fire hazards.

In its order, NHRC has directed its registry to forward the complaint to the chief secretary, collector and district magistrate of Koraput and Koraput SP seeking detailed action taken reports within four weeks of receipt of its communication.

Patro has also urged the commission to recommend adequate compensation for the next of kin of the deceased, holding the department accountable for the alleged lapse.

Source: <https://www.opindia.com/news-updates/telangana-advocacy-group-approaches-nhrc-over-stopping-of-hanuman-chalisa-recitation-at-nit-warangal-charges-discrimination-and-demands-inquiry/>

Telangana: Advocacy group approaches NHRC over stopping of Hanuman Chalisa recitation at NIT Warangal, charges discrimination and demands inquiry

Written by OpIndia Staff | February 24, 2026 | 11:42 AM

Last modified at 11:50 AM, February 24, 2026

Advocacy group Legal Rights Protection Forum (LRPF) has launched a complaint with the National Human Rights Commission (NHRC) in New Delhi, asserting that the National Institute of Technology (NIT) Warangal in Telangana has violated fundamental rights and discriminated against religious activities pertaining to Hinduism.

“As per information received, students at hostel 1.8K had been peacefully reciting Hanuman Chalisa every Tuesday for nearly a year without complaint. However, after a video surfaced on social media, the administration allegedly intervened on 17 Feb 2026 and stopped the activity, warning students of disciplinary consequences,” the outfit wrote on social media on 23rd February (Monday).

We have filed a petition before the National Human Rights Commission seeking an independent inquiry into the reported suppression of Hindu students’ Fundamental Rights at National Institute of Technology, Warangal.

As per information received, students at Hostel 1.8K had been... pic.twitter.com/DOloKoyY7X

— Legal Rights Protection Forum (@lawinforce) February 23, 2026

On the other hand, LRPF charged that the hostel provides space for namaz and senior officials even participate in the preparation of Christian occasions, such as the “NITMAS” Christmas celebrations. It urged the NHRC to provide guidelines for an impartial and independent probe into the reported restrictions on the “peaceful religious practice of Hindu students” at the institution.

The organisation added, “We have also requested that campus rules be applied equally to all religious activities, without discrimination or selective enforcement. Additionally, we have sought protection for students who participated in the Hanuman Chalisa recitation to ensure that no retaliation or academic action is taken against them.”

NHRC member Priyank Kanoongo is the recipient of the submission, asking for an impartial investigation of the conduct of several institute officials, including Dean (Students Welfare) Professor Kiran Kumar, Chief Warden Professor P Abdul Azeem and Director Professor Bidhyadhar Subudhi.

The complaint mentioned that every Tuesday at 7:00 pm, students willingly gathered for around 15 minutes to recite the Hanuman Chalisa which was termed as non-formal, student-initiated, performed peacefully and was devoid of any political affiliation. It highlighted that the video gained attraction on social media after which the management entered the scene.

Hanuman Chalisa at NIT Warangal hostel corridor at 7 pm on Tuesdays.

Now being planned on more campuses. pic.twitter.com/6T1sbw3U2s

— Abhijit Majumder (@abhijitmajumder) February 13, 2026

The communication charged that the aforementioned officials and faculty members walked into the dormitory and ordered the students to stop the weekly recitation activity. It outlined that the students were threatened with severe disciplinary measures, including rustication, if they failed to comply.

According to the complaint, this selective allowance might infringe Articles 14, 15 and 25 of the Constitution and translate to an unfair implementation of institutional policy. It further argued that NIT Warangal is required to

protect fundamental rights because it is a centrally sponsored educational establishment under the Ministry of Education, making it a "state" under Article 12 of the Constitution.



Source: <https://jharkhandstatenews.com/article/top-stories/10982/nhrc-takes-suo-motu-cognizance-of-a-report-that-six-persons-from-odisha-held-captive-in-thailand>

NHRC takes suo motu cognizance of a report that six persons from Odisha held captive in Thailand

Administrator 24 February 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that at least six persons from Kendrapara district of Odisha have been held captive by their employer for the last six months in an area near Bangkok in Thailand.

Reportedly, the incident came to light on 17th February 2026 when the victims recorded a video describing their plight. They are being confined inside the factory and being subjected to physical as well as mental torture by their employer.

The Commission has observed that the contents of the news report, if true, raise a serious issue of human rights violation of the victims. Therefore, it has sought the comments of the Ministry of External Affairs on whether they could render any assistance to the families of the victims. The response is expected within a week.

According to the media report, carried on 19th February 2026, the victims had gone to Thailand in the month of August last year through a labour contractor, who had promised them a good job with a handsome salary.

However, they were forced to work for 12 hours a day in a plywood factory without any salary and proper food.

Reportedly, their employer has also confiscated their passports. They have appealed to the government agencies in India to facilitate their return.

Source: <https://satyaagrah.com/india/india-news/5040-disciplinary>

'Stop us, if you can': A major row has erupted in Telangana as the LRPF drags NIT Warangal to the NHRC after top officials halted a weekly Hanuman Chalisa recitation and allegedly threatened peaceful students with rustication

The matter, according to LRPF, relates to the recitation of the Hanuman Chalisa by students inside the campus hostel.

Feb 24, 2026 | Satyaagrah | News

Telangana: Rights Group Moves NHRC Over Halt on Hanuman Chalisa at NIT Warangal, Alleges Bias and Seeks Probe

An advocacy organisation, the Legal Rights Protection Forum (LRPF), has formally approached the National Human Rights Commission (NHRC) in New Delhi with a serious complaint concerning events at the National Institute of Technology (NIT) Warangal in Telangana. The group has alleged that the institute violated fundamental rights and discriminated against religious activities connected to Hinduism.

Shocking High-handedness at NIT Warangal!

Gross Double Standards!.@nitwarangal provides dedicated rooms for Namaz & supports Christian forums, yet stalls a 15-min #HanumanChalisa. Students threatened with rustication & PhD scholars intimidated via supervisors. Phones... pic.twitter.com/WSRm3FIh13

— Dr.Ravinuthala Shashidhar (@shashidhar147) February 24, 2026

The matter, according to LRPF, relates to the recitation of the Hanuman Chalisa by students inside the campus hostel. In a public statement shared on social media on 23rd February (Monday), the organisation stated: "As per information received, students at hostel 1.8K had been peacefully reciting Hanuman Chalisa every Tuesday for nearly a year without complaint. However, after a video surfaced on social media, the administration allegedly intervened on 17 Feb 2026 and stopped the activity, warning students of disciplinary consequences," the outfit wrote on social media on 23rd February (Monday).

The complaint suggests that the weekly recitation had been taking place quietly and regularly, without disturbance or objection, for almost a year. The turning point, as described by LRPF, came only after a video of the activity began circulating on social media platforms. Following this, the administration is said to have stepped in and taken action on 17 February 2026, bringing the practice to a halt and cautioning students about possible disciplinary steps.

At the same time, LRPF has raised concerns about what it describes as unequal treatment of different religious practices within the hostel premises. The organisation claimed that space is provided for namaz and that senior officials are involved in preparations for Christian celebrations, including the "NITMAS" Christmas event. Based on this, the group has urged the NHRC to frame guidelines for what it called an impartial and independent investigation into the reported restrictions on the "peaceful religious practice of Hindu students" at the institute. For last 1.5 years the students of NIT Warangal were chanting Hanuman Chalisa. But now the Principle has threatened them to stop it and if they don't stop it he has threatened to fail them in exams.

I mean what a nonsense. If these same students would had been into drugs or in... pic.twitter.com/L71MjFR0m4

— Radharamn Das राधारमण दास (@RadharamnDas) February 21, 2026

Expanding on its demands, the organisation further stated: "We have also requested that campus rules be applied equally to all religious activities, without discrimination or selective enforcement. Additionally, we have sought protection for students who participated in the Hanuman Chalisa recitation to ensure that no retaliation or academic action is taken against them."

In its submission, LRPF has specifically addressed NHRC member Priyank Kanoongo, requesting an unbiased inquiry into the conduct of several senior officials of the institute. The complaint names Dean (Students Welfare)

Professor Kiran Kumar, Chief Warden Professor P Abdul Azeem, and Director Professor Bidhyadhar Subudhi, and seeks an impartial investigation into their alleged actions in the matter.

The written complaint explains that every Tuesday at 7:00 pm, students would voluntarily assemble for approximately 15 minutes to recite the Hanuman Chalisa. It describes the activity as non-formal, initiated by students themselves, conducted peacefully, and without any political links. According to the complaint, it was only after the video of the recitation gained attention on social media that the management intervened.

He @dpradhanbjp doesn't have a grip on what's happening in institutions under his ministry;

Not that everything shd be under his radar but he has been a major disappointment in the cabinet.

Not one or two but several incidents have proved that he should b replaced. @PMOIndia

pic.twitter.com/52RdE8tMtf

— Srinivas శ్రీనివాస్ శ్రీనివాస్-???????????? బాబీ / శ్రీనూ (@AbodeOfLakshmi) February 22, 2026

The communication further alleges that the officials and faculty members mentioned in the complaint entered the dormitory and instructed the students to immediately stop the weekly recitation. It claims that the students were warned of strict disciplinary action, including rustication, if they did not comply with the directive.

The complaint also raises constitutional concerns. It argues that allowing certain religious practices while restricting others could potentially violate Articles 14, 15, and 25 of the Constitution of India, and may amount to uneven enforcement of institutional policies. It further points out that NIT Warangal, being a centrally sponsored educational institution functioning under the Ministry of Education, falls within the definition of a "state" under Article 12 of the Constitution. As such, the institute, according to the complaint, carries a responsibility to safeguard fundamental rights.

With the matter now placed before the NHRC, the issue awaits further examination as the rights body considers the request for an independent inquiry into the allegations raised by LRPF.

We have filed a petition before the National Human Rights Commission seeking an independent inquiry into the reported suppression of Hindu students' Fundamental Rights at National Institute of Technology, Warangal.

As per information received, students at Hostel 1.8K had been... pic.twitter.com/DOloKoyY7X

— Legal Rights Protection Forum (@lawinforce) February 23, 2026

Satyagraha was born from the heart of our land, with an undying aim to unveil the true essence of Bharat. It seeks to illuminate the hidden tales of our valiant freedom fighters and the rich chronicles that haven't yet sung their complete melody in the mainstream.

While platforms like NDTV and 'The Wire' effortlessly garner funds under the banner of safeguarding democracy, we at Satyagraha walk a different path. Our strength and resonance come from you. In this journey to weave a stronger Bharat, every little contribution amplifies our voice. Let's come together, contribute as you can, and champion the true spirit of our nation.

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Source: <https://www.socialnews.xyz/2026/02/24/new-delhi-tourism-leadership-summit-2026-gallery/>

New Delhi: Tourism Leadership Summit 2026

Posted By: Social News XYZ February 24, 2026

New Delhi: Vice President C.P. Radhakrishnan during the inauguration of the Tourism Leadership Summit 2026 in New Delhi on Tuesday, February 24, 2026. (Photo: IANS/Prem Nath Pandey)

New Delhi: Vice President C.P. Radhakrishnan with Union Tourism Minister Gajendra Singh Shekhawat during the inauguration of the Tourism Leadership Summit 2026 in New Delhi on Tuesday, February 24, 2026. (Photo: IANS/Prem Nath Pandey)

New Delhi: Vice President C.P. Radhakrishnan with Union Tourism Minister Gajendra Singh Shekhawat and National Human Rights Commission (NHRC) Secretary General and CEO Bharat Lal during the inauguration of the Tourism Leadership Summit 2026 in New Delhi on Tuesday, February 24, 2026. (Photo: IANS/Prem Nath Pandey)

New Delhi: Vice President C.P. Radhakrishnan with Union Tourism Minister Gajendra Singh Shekhawat, National Human Rights Commission (NHRC) Secretary General and CEO Bharat Lal and US-India Strategic Partnership Forum Managing Director Nivedita Mehra during the inauguration of the Tourism Leadership Summit 2026 in New Delhi on Tuesday, February 24, 2026. (Photo: IANS/Prem Nath Pandey)



Source: <https://theprint.in/india/delhi-man-dies-at-police-station-due-to-medical-complications/2862217/>

Delhi: Man dies at police station due to medical complications

PTI | 24 February, 2026 10:47 am IST

New Delhi, Feb 24 (PTI) A 62-year-old man died after developing medical complications at the Pul Prahladpur police station in southeast Delhi, where he was taken to after a quarrel with his relatives over a long-standing property dispute, officials said on Tuesday.

The deceased has been identified as Shamsher Singh, a resident of Mittal Colony in the area.

According to police, five PCR calls were received around 3 pm on Monday, reporting a quarrel over a property in the area.

“On reaching the spot, police found two groups of the same family engaged in a heated altercation over a property dispute between Shamsher Singh and his brother Arjun Singh. The parties were taken to the police station in separate vehicles,” a senior police officer said.

“At the police station, Shamsher Singh continued to yell at his brother and nephews. However, after some time, he started feeling uneasy and lay down. Noticing his condition, police rushed him to the AIIMS Trauma Centre, where he died during treatment,” the officer said.

Singh had a history of hypertension and coronary artery disease, and recent medical records indicated a 100 per cent blockage of the left anterior descending artery, the officials said.

Police said the matter is being reported to the judicial magistrate and the National Human Rights Commission in keeping with the prescribed protocol. PTI BM ARI

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.



Source: <https://thewire.in/government/former-civil-servants-urge-transparency-with-census-2027>

Former Civil Servants Urge Transparency With Census 2027

The Wire Staff | 19 hours ago

5 min read

'We are sure that you will exercise the highest level of professional competence in ensuring that the upcoming Census meets the threefold goals of accuracy, transparency and accessibility.'

New Delhi: The Constitutional Conduct Group which is made up for former civil servants has written to the Registrar General and Census Commissioner voicing concerns about the delayed 2027 Census.

While acknowledging the COVID-19 disruption, the signatories have sought transparency, warning against apprehension that it aligns with constituency delimitation before the 2029 elections.

The former IAS and other services' officers have urged adherence to UN guidelines, stressed data quality over technological fixes, and recommended streamlining questions. The group has called for clarity on caste enumeration, proper classification of OBCs and tribes, and careful handling of sensitive religious data.

The full letter is below.

CCG LETTER TO THE REGISTRAR GENERAL
AND CENSUS COMMISSIONER OF INDIA

23 February 2026

To

Shri Mritunjay Kumar Narayan

Registrar General and Census Commissioner of India

New Delhi

Dear Shri Narayan,

We are members of the Constitutional Conduct Group, a collective of former civil servants belonging to the All-India Services and the Central Services. Our group, which has no political affiliation, is committed to the promotion of the foundational values of our Republic and the observance of norms of Constitutional conduct. We wish to bring to your attention some aspects of the 2027 Census currently under way. The Decennial Census exercise was carried out in independent India every ten years from 1951 to 2011. While we can understand that the Census could not be carried out in 2021 because of the COVID pandemic, we fail to comprehend why the Census could not have been carried out by 2023, as was done in 143 other countries. The reasons for delaying the Census by six years instead of two to three years have not been made public. This lack of transparency gives rise to unnecessary apprehensions in the public mind that the Census is being conducted at this juncture to enable the completion of the exercise of delimitation of constituencies in 2027-28, in time for the 2029 Lok Sabha elections. We would certainly hope that no such extraneous considerations have influenced the timing of the 2027 Census.

We sincerely expect that the Census exercise will be unexceptionable and in conformity with the United Nations guidelines laid down in the Principles and Recommendations for Population and Housing Censuses (Revision 4 March 2025), to which India is a signatory. We understand that the main reasons for the delay in the processing and release of the data of past Censuses were:

(a) the need for coding of descriptive answers to several questions; and

(b) the lack of sufficient expertise within the Census Commissioner's office to check the quality of data.

Providing mobile phones to code everything at field level, where the enumerator is required to select the correct

option from a dropdown menu, does not allow for correction of errors in the recorded code. Past experience, especially in the 2001 and 2011 Censuses, has shown that mere technological advance in computing facilities does not necessarily speed up release of data. There is need to be open to the possibilities of errors, with effective measures being put in place to ensure data quality.

Dropping questions on data items that are not required, cannot be collected or where alternate sources of data are available would help in streamlining the data collection process, reducing respondent fatigue and resulting in better quality data. For example, the questions on children born/surviving are better collected in the National Family Health Surveys.

Other Backward Classes (OBC) have not been specifically classified in the Census. The methodology for caste enumeration is yet to be announced. While one option could be to compile a list of castes for people to select from (as was done in the Bihar caste survey), we feel the better option is to leave the field open in the Census form, as was done in the 2011 Socio Economic and Caste Census (SECC). The methodology of surveying and enumerating languages could be used for condensing the Census data. However, this would require the government to keep the data open for scrutiny by scholars and involve institutions like the Anthropological Survey of India. The process can begin with collecting information on the 1369 mother tongue languages listed in the 2011 Census. An institution like the ASI could then certify the caste based on markers of common language, ancestry, lifestyle, relatives, marriages and kinship bonds.

Data on tribes were being collected in past Censuses only from the Scheduled Tribe (ST) population. If all tribes, other than those in the ST list, are classified and recorded, a long existing injustice to the Denotified Tribe communities, which account for more than 100 million people, would be rectified.

The issue of religion is, and has been in the past, a sensitive area for the Census. At a time when political leaders openly express their opposition to the inclusion of so-called "Bangladeshi Muslims" in the electoral rolls, care must be taken to ensure that the Census fully records the population of various minority groups in the country, covering religion, caste and tribe.

As former civil servants, many of us have been, during our careers, involved in the Census exercises at district, state and national levels. We are sure that you will exercise the highest level of professional competence in ensuring that the upcoming Census meets the threefold goals of accuracy, transparency and accessibility.

We wish the Census exercise all success.

SATYAMEVA JAYATE

Yours sincerely,

Constitutional Conduct Group

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Meena Gupta IAS (Retd.) Former Secretary, Ministry of Environment & Forests, GoI
Ravi Vira Gupta IAS (Retd.) Former Deputy Governor, Reserve Bank of India
Wajahat Habibullah IAS (Retd.) Former Secretary, GoI and former Chief Information Commissioner
Sajjad Hassan IAS (Retd.) Former Secretary, Govt. of Manipur
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Najeeb Jung IAS (Retd.) Former Lieutenant Governor, Delhi
Sudhir Kumar IAS (Retd.) Former Member, Central Administrative Tribunal
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Gautam Mukhopadhyaya IFS (Retd.) Former Ambassador to Myanmar
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Aruna Sharma IAS (Retd.) Former Secretary, Steel, GoI
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Navrekha Sharma IFS (Retd.) Former Ambassador to Indonesia
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Tara Ajai Singh IAS (Retd.) Former Additional Chief Secretary, Govt. of Karnataka
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Ashok Vajpeyi IAS (Retd.) Former Chairman, Lalit Kala Akademi



Source: <https://goemkarponn.com/social-welfare-dept-directs-officials-to-use-scheduled-castes-instead-of-harijan-in-records/>

Social Welfare Dept Directs Officials to Use 'Scheduled Castes' Instead of 'Harijan' in Records

By Team Admin February 24, 2026 Local News 2 Mins Read

Team Goemkarponn

PANAJI: The Social Welfare Department has issued instructions to all government offices, public sector undertakings, autonomous institutions, municipalities and panchayats to discontinue the use of the term "Harijan" in official communication and documentation, and to replace it with "Scheduled Castes."

The move follows concerns raised by the National Human Rights Commission (NHRC), which took serious note of the continued use of caste-identifying and potentially derogatory terminology in official records.

The Commission flagged references not only in correspondence but also in the naming of villages, localities, settlements and hamlets.

In a circular issued by Director of Social Welfare Dipak Desai, all Heads of Departments (HODs) have been directed to avoid using the word "Harijan" in any formal communication or records going forward.

The circular states that it has come to the government's attention that several departments, corporations, educational institutions, local bodies and panchayats continue to use the term while referring to members of the Scheduled Caste community.

It notes that the NHRC has taken a serious view of this practice, particularly in the context of official documents containing caste-indicative expressions.

According to the directive, continued usage of the term is considered discriminatory toward the Scheduled Caste community.

Authorities have therefore been instructed to refrain from employing the word "Harijan" in any official correspondence, notifications or records, and to use "Scheduled Castes" in all future communications instead.

The department has called for strict compliance with the directive across all levels of administration to ensure that official language aligns with constitutional and human rights standards.



Source: <https://www.devdiscourse.com/article/law-order/3815379-delhi-man-dies-at-police-station-due-to-medical-complications?amp>

Delhi: Man dies at police station due to medical complications

A 62-year-old man died after developing medical complications at the Pul Prahladpur police station in southeast Delhi, where he was taken to after a quarrel with his relatives over a long-standing property dispute, officials said on Tuesday. At the police station, Shamsher Singh continued to yell at his brother and nephews.

PTI | New Delhi | India

Updated: 24-02-2026 10:18 IST | Created: 24-02-2026 10:18 IST

A 62-year-old man died after developing medical complications at the Pul Prahladpur police station in southeast Delhi, where he was taken to after a quarrel with his relatives over a long-standing property dispute, officials said on Tuesday. The deceased has been identified as Shamsher Singh, a resident of Mittal Colony in the area.

According to police, five PCR calls were received around 3 pm on Monday, reporting a quarrel over a property in the area. "On reaching the spot, police found two groups of the same family engaged in a heated altercation over a property dispute between Shamsher Singh and his brother Arjun Singh. The parties were taken to the police station in separate vehicles," a senior police officer said. "At the police station, Shamsher Singh continued to yell at his brother and nephews. However, after some time, he started feeling uneasy and lay down. Noticing his condition, police rushed him to the AIIMS Trauma Centre, where he died during treatment," the officer said. Singh had a history of hypertension and coronary artery disease, and recent medical records indicated a 100 per cent blockage of the left anterior descending artery, the officials said. Police said the matter is being reported to the judicial magistrate and the National Human Rights Commission in keeping with the prescribed protocol.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)



Source: <https://organiser.org/2026/02/24/341521/bharat/hanuman-chalisa-stopped-namaz-allowed-ban-triggers-controversy-at-lucknow-warangal-universities-abvp-gets-notice/>

Hanuman Chalisa Stopped, Namaz Allowed? 'Ban' Triggers Controversy at Lucknow, Warangal Universities; ABVP Gets Notice!

WEBDESK | February 24, 2026

A fresh controversy has erupted at Lucknow University and NIT Warangal after students alleged that Hanuman Chalisa recitations were stopped by authorities, even as space continued to be facilitated for Namaz within campus premises. What began as a localised administrative action has now triggered a larger debate on whether Hindu religious practices are being subjected to selective restrictions in public educational institutions. Student groups have questioned why peaceful chanting of Hanuman Chalisa is treated as a violation of campus norms, while other religious observances are reportedly accommodated. The developments have intensified calls for equal application of rules and non-discriminatory treatment of all faith-based activities on university campuses.

What Happened in Lucknow University?

Anger erupted among Hindu organisations over reports of Namaz being offered at the Lal Baradari premises of Lucknow University. On Tuesday, they recited the Hanuman Chalisa near the university in protest, which heated up the atmosphere. Heavy police deployment was in place during the demonstration. There was a minor scuffle between protesters and police personnel. After considerable effort, the crowd was dispersed. Some agitated protesters attempted to break barricades and enter the campus.

Lucknow Police have issued notices to 13 students for allegedly offering Namaz and raising slogans near Lal Baradari.

₹50,000 Bond and Two Sureties Required for Accused Students

At Lucknow University, members associated with the Akhil Bharatiya Vidyarthi Parishad (ABVP) protested what they described as "selective enforcement" of campus rules. ABVP activists argued that if space could be facilitated for Namaz or other religious observances, similar accommodation should be extended for Hindu prayers. The administration has directed the students to furnish a bond of ₹50,000 each and present two sureties as a guarantee to maintain peace for one year.

Telangana: LRPF moves NHRC seeking probe into NIT Warangal officials

At NIT Warangal, students claimed that weekly Hanuman Chalisa recitations had been taking place peacefully for months without objection. However, following circulation of a video on social media, the administration reportedly intervened and halted the activity, cautioning students about possible disciplinary consequences.

Legal Rights Protection Forum (LRPF), a legal advocacy organisation, has submitted a complaint to the National Human Rights Commission (NHRC) in New Delhi alleging violation of fundamental rights and discriminatory treatment of religious activities at the National Institute of Technology (NIT) Warangal in Telangana.

According to the complaint, NIT students residing in the 1.8K Hostel had been voluntarily assembling every Tuesday evening for about 15 minutes to recite the Hanuman Chalisa, described as a peaceful, student-initiated activity without political or organisational backing.

LRPF stated that the recitation had reportedly continued for nearly a year without complaints and was viewed by participants as spiritually meaningful.

We have filed a petition before the National Human Rights Commission seeking an independent inquiry into the reported suppression of Hindu students' Fundamental Rights at National Institute of Technology, Warangal.

As per information received, students at Hostel 1.8K had been... pic.twitter.com/DOLoKoyY7X

— Legal Rights Protection Forum (@lawinforce) February 23, 2026

If Namaz is permitted why not Hanuman Chalisa?

A pointed question is now being raised on campus: if Namaz can be offered in designated spaces, why should Hanuman Chalisa recitation be stopped? The issue has triggered a wider debate over equal rights and uniform enforcement of rules in public universities.

Students supporting the Hanuman Chalisa recitation say the chanting was peaceful and voluntary, conducted without disrupting academic activities. They argue that if other religious practices are being facilitated or accommodated, then similar space should be available for Hindu prayers as well. For them, the matter is not about confrontation but about parity.

Critics of the administration's action claim that stopping Hanuman Chalisa while allowing other faith-based gatherings creates a perception of selective enforcement. They insist that either all religious activities should follow the same approval process and restrictions, or equal accommodation should be extended across communities.

The controversy has thus moved beyond a single recitation and into a larger constitutional debate: in publicly funded institutions, how should freedom of religious expression be balanced with secular governance—and are those standards being applied consistently?

Source: <https://hindi.opindia.com/news-updates/lprf-file-complaint-over-hanuman-chalisa-ban-in-nit-warangal-saying-muslim-offering-namaz/>

‘मुस्लिम पढ़ रहे नमाज, लेकिन हिंदुओं के हनुमान चालीसा पाठ करने पर लगी रोक’: NIT वारंगल में छात्रों को संस्पेंड करने की धमकी मिलने के बाद विवाद बढ़ा , NHRC तक पहुँची शिकायत

February 24, 2026 | 9:40 AM

आंध्र प्रदेश के तेलंगाना स्थित नेशनल इंस्टीट्यूट ऑफ टेक्नोलॉजी (NIT) वारंगल में हनुमान चालीसा पाठ को लेकर विवाद खड़ा हो गया है। इस मामले में कानूनी अधिकार संरक्षण मंच (LPRF) ने 23 फरवरी 2026 को राष्ट्रीय मानव अधिकार आयोग (NHRC) से शिकायत दर्ज कराई है। शिकायत में कहा गया है कि NIT प्रशासन ने छात्रों को शांतिपूर्वक हनुमान चालीसा का पाठ करने से रोका और ऐसा कर उनके धार्मिक अधिकारों का उल्लंघन किया गया। LPRF के अनुसार NIT वारंगल के 1.8K हॉस्टल में छात्र पिछले लगभग एक साल से हर मंगलवार शाम करीब 15 मिनट तक हनुमान चालीसा का पाठ कर रहे थे। यह कार्यक्रम किसी संगठन या राजनीतिक समूह से जुड़ा नहीं था, बल्कि छात्रों की निजी आस्था से जुड़ी एक शांतिपूर्ण धार्मिक गतिविधि थी। मीडिया रिपोर्ट्स के अनुसार, शिकायत में कहा गया कि हाल ही में इस पाठ के कई वीडियो सोशल मीडिया पर वायरल हुए, जिसके बाद 17 फरवरी 2026 को संस्थान प्रशासन ने छात्रों को इस गतिविधि को हनुमान पाठ करने से रोकने का निर्देश दिया। फोरम ने आरोप लगाया कि प्रशासन ने छात्रों को चेतावनी दी कि अगर इस तरह की धार्मिक सभा दोबारा आयोजित की गई तो उनके खिलाफ अनुशासनात्मक कार्रवाई की जा सकती है, जिसमें हॉस्टल से निष्कासन भी शामिल हैं। शिकायत में यह भी कहा गया है कि संस्थान परिसर में अन्य धर्मों की गतिविधियों, जैसे मुस्लिम छात्रों की नमाज या ईसाई समुदाय के कार्यक्रमों को पहले अनुमति दी जाती रही है। इसीलिए केवल हनुमान चालीसा पाठ को रोकना समानता के सिद्धांत के खिलाफ है। LPRF ने अपनी शिकायत में NIT वारंगल के निदेशक प्रोफेसर बिध्याधर सुबुधी, चीफ वार्डन प्रोफेसर पी. अब्दुल अज़ीम और डीन ऑफ स्टूडेंट्स वेलफेयर प्रोफेसर किरण कुमार पर कार्रवाई करने की माँग की है। कहा है कि प्रशासन का यह कदम भारतीय संविधान के अनुच्छेद 25 के तहत मिले धर्म की स्वतंत्रता के अधिकार का उल्लंघन है। फोरम ने NHRC से अनुरोध किया है कि वह इस मामले में हस्तक्षेप करे, स्वतंत्र जाँच कराए और यह सुनिश्चित करे कि छात्रों को शांतिपूर्वक धार्मिक गतिविधि करने से रोका न जाए।

Source: <https://hindi.theprint.in/india/delhi-man-dies-in-police-station-due-to-medical-complications/937621/>

दिल्ली: चिकित्सीय जटिलताओं के कारण थाने में व्यक्ति की मौत

भाषा | 24 February, 2026

नयी दिल्ली, 24 फरवरी (भाषा) दक्षिण-पूर्व दिल्ली के पुल प्रह्लादपुर थाने में चिकित्सीय समस्याओं के कारण 62 वर्षीय एक व्यक्ति की मौत हो गई। अधिकारियों ने मंगलवार को बताया कि संपत्ति के पुराने विवाद को लेकर अपने रिश्तेदारों के साथ हुए झगड़े के बाद उन्हें थाने लाया गया था।

अधिकारियों के अनुसार, मृतक की पहचान इलाके की मित्तल कॉलोनी निवासी शमशेर सिंह के रूप में हुई है।

पुलिस के अनुसार, सोमवार अपराह्न करीब तीन बजे पीसीआर पर आए पांच फोन कॉल में इलाके में एक संपत्ति को लेकर झगड़े की सूचना दी गई।

पुलिस के एक वरिष्ठ अधिकारी ने बताया, 'मौके पर पहुंचने पर पुलिस ने एक ही परिवार के दो समूहों को शमशेर सिंह और उनके भाई अर्जुन सिंह के बीच संपत्ति विवाद को लेकर तीखी बहस करते हुए पाया। दोनों पक्षों को अलग-अलग वाहनों में थाने ले जाया गया।'

अधिकारी ने कहा, 'थाने में भी शमशेर सिंह अपने भाई और भतीजों पर चिल्लाते रहे। हालांकि, कुछ समय बाद उन्हें बेचैनी महसूस होने लगी और वह लेट गए। उनकी हालत बिगड़ती देख पुलिस उन्हें तुरंत अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) के ट्रॉमा सेंटर ले गई, जहां इलाज के दौरान उनकी मौत हो गई।'

अधिकारियों ने बताया कि सिंह को पहले से ही उच्च रक्तचाप (हाइपरटेंशन) और हृदय संबंधी समस्या थी। हाल के मेडिकल रिकॉर्ड से पता चला है कि उनकी 'लेफ्ट एंटीरियर डिसेंडिंग आर्टरी' शत प्रतिशत बंद हो गई थी।

पुलिस ने कहा कि निर्धारित प्रोटोकॉल के तहत मामले की सूचना न्यायिक मजिस्ट्रेट और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को दी जा रही है।

भाषा प्रचेता वैभव

वैभव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

Source: https://navbharattimes.indiatimes.com/metro/delhi/other-news/delhi-man-dies-in-pul-prahladpur-police-station-after-property-dispute-death-due-to-heart-attack/amp_articleshow/128743996.cms

दिल्ली के पुल प्रह्लादपुर थाने में बुजुर्ग की मौत से हड़कंप, प्रॉपर्टी विवाद में लेकर आई थी पुलिस

पुल प्रह्लादपुर थाने में चिकित्सीय समस्याओं के कारण एक 62 वर्षीय व्यक्ति की मौत हो गई। मृतक को पहले से ही दिल की बीमारी और हाई ब्लड प्रेशर की समस्या थी।

Edited by: एनबीटी डेस्क Updated: 24 Feb 2026, 1:38 pm IST | भाषा

नई दिल्ली: राजधानी दिल्ली के पुल प्रह्लादपुर इलाके से सनसनीखेज मामला सामने आया है। पुल प्रह्लादपुर पुलिस थाने में तब हड़कंप मच गया जब चिकित्सीय समस्याओं के कारण एक 62 वर्षीय की मौत हो गई। पुलिस अधिकारियों ने मंगलवार को जानकारी देते हुए बताया कि संपत्ति के पुराने विवाद को लेकर अपने रिश्तेदारों के साथ हुए झगड़े के बाद उन्हें थाने लाया गया था।

सोमवार को मिली थी पांच कॉल

पुलिस के अनुसार मृतक की पहचान 62 वर्षीय शमशेर सिंह के रूप में हुई। मृतक अपने परिवार के साथ मित्तल कॉलोनी में रहते थे। पुलिस के अनुसार सोमवार लगभग तीन बजे पीसीआर को इलाके से संपत्ति को लेकर हुए झगड़े की सूचना के पांच कॉल मिले थे। सूचना मिलते ही पुलिस मौके पर पहुंची और पूछताछ शुरू कर दी।

दो भाइयों में प्रॉपर्टी लेकर हुआ था झगड़ा

वरिष्ठ पुलिस अधिकारी ने बताया कि मौके पर पहुंचने पर पुलिस ने एक ही परिवार के दो समूहों को शमशेर सिंह और उनके भाई अर्जुन सिंह के बीच संपत्ति विवाद को लेकर तीखी बहस करते हुए पाया। दोनों पक्षों को अलग-अलग वाहनों में थाने ले जाया गया।

पुलिस थाने में बिगड़ी तबीयत

पुलिस अधिकारी ने कहा कि थाने में भी शमशेर सिंह अपने भाई और भतीजों पर चिल्लाते रहे। हालांकि, कुछ समय बाद उन्हें बेचैनी महसूस होने लगी और वह लेट गए। उनकी हालत बिगड़ती देख पुलिस उन्हें तुरंत अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) के ट्रॉमा सेंटर ले गई, जहां इलाज के दौरान उनकी मौत हो गई।

मेडिकल रिकॉर्ड से आया सामने

अधिकारियों ने बताया कि सिंह को पहले से ही उच्च रक्तचाप (हाइपरटेंशन) और हृदय संबंधी समस्या थी। हाल के मेडिकल रिकॉर्ड से पता चला है कि उनकी 'लेफ्ट एंटीरियर डिसेंडिंग आर्टरी' शत प्रतिशत बंद हो गई थी। पुलिस ने कहा कि निर्धारित प्रोटोकॉल के तहत मामले की सूचना न्यायिक मजिस्ट्रेट और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को दी जा रही है।

Source: https://www.jagran.com/odisha/bhubaneswar-odisha-jail-female-prisoner-dies-by-hanging-in-nimapada-40152237.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews CRE

ओडिशा में जेल के अंदर फंदे से लटकी मिली महिला कैदी, नाबालिग बेटी की हत्या के आरोप में थी बंद

By Sheshnath Rai Edited By: Krishna Bahadur Singh Parihar

Updated: Tue, 24 Feb 2026 08:32 AM (IST)

ओडिशा के पुरी जिले की नीमापड़ा उप-जेल में एक महिला कैदी, मधुस्मिता बराल, संदिग्ध परिस्थितियों में मृत पाई गई। उसे अपनी नाबालिग बेटी की हत्या के आरोप में दिसंबर से जेल में रखा गया था।

HighLights

पुरी की नीमापड़ा उप-जेल में महिला कैदी मृत मिली।

मधुस्मिता बराल अपनी बेटी की हत्या की आरोपी थी।

जेल वार्ड के अंदर फंदे से लटकी पाई गई।

जागरण संवाददाता, भुवनेश्वर। ओडिशा के पुरी जिले की नीमापड़ा उप-जेल में एक महिला कैदी संदिग्ध परिस्थिति में मृत पाई गई। मृतका की पहचान डेलांग क्षेत्र की मधुस्मिता बराल के रूप में हुई है। उसे पिछले साल दिसंबर से जेल में रखा गया था। उसे अपनी नाबालिग बेटी की हत्या के आरोप में गिरफ्तार किया गया था।

सूत्रों के अनुसार, मधुस्मिता ने दोपहर का भोजन किया था और अन्य कैदियों के साथ वार्ड के बरामदे में बैठी थी। इसके बाद वह अंदर चली गई। लगभग 20 मिनट बाद, अन्य कैदियों ने उसे वार्ड के अंदर फंदे से लटका हुआ पाया।

जेल प्रशासन ने तुरंत मधुस्मिता को बचाकर निमापड़ा सामुदायिक स्वास्थ्य केंद्र पहुंचाया और बाद में बेहतर इलाज के लिए उसे पुरी जिला मुख्यालय अस्पताल ले जाया गया।

हालांकि, वहां पहुंचने पर डॉक्टरों ने उसे मृत घोषित कर दिया। महिला कैदी की असामयिक मौत के सही कारणों का अभी तक पता नहीं चल पाया है। अब तक इस घटना को लेकर पुलिस या जेल अधिकारियों की ओर से कोई आधिकारिक प्रतिक्रिया नहीं आई है।

शौचालय के लिए गई थी महिला

जेल अधीक्षक सुशांत कुमार राउत ने बताया, “मधुस्मिता बराल नाम की एक महिला कैदी पहले हमारी जेल में बंद थी। वह 6 दिसंबर 2025 से एक हत्या के मामले में यहां रह रही थी। आज उसने हमेशा की तरह सामान्य रूप से नाश्ता और दोपहर का भोजन किया था। दोपहर करीब 2:30 बजे वह एक अन्य महिला कैदी और एक महिला वार्डन के साथ महिला वार्ड के बरामदे में बैठी थी। तभी उसने शौचालय जाने की बात कही और वहां से चली गई।”

उन्होंने आगे बताया, “जब वह 15 से 20 मिनट तक वापस नहीं लौटी तो महिला वार्डन को संदेह हुआ और वह उसे देखने गई। महिला वार्ड के कमरों की तलाशी के दौरान उसने उसे साड़ी की मदद से छत के पंखे से लटका हुआ पाया। वार्डन ने तुरंत उसके पैरों को पकड़कर उसका वजन संभाला और वॉकी-टॉकी के जरिए हमें सूचना दी। मैं अन्य कर्मचारियों के साथ तुरंत मौके पर पहुंचा, साड़ी खोली और जेल एंबुलेंस से उसे तुरंत निमापड़ा अस्पताल भेजा।”

जेल अधीक्षक ने बताया कि करीब 3:45 बजे डॉक्टरों ने उसे मृत घोषित कर दिया। इस घटना को लेकर निमापड़ा थाना में एक प्राथमिकी दर्ज की गई है और आगे की कार्रवाई राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुसार की जाएगी।

Source: <https://ncrexpressnews.com/espns-4th-international-and-25th-annual-conference-on-mental-health-and-nursing-held-at-sharda-university-2/>

शारदा विश्वविद्यालय में मानसिक स्वास्थ्य और नर्सिंग पर आईएसपीएन का 4वां अंतरराष्ट्रीय एवं 25वां वार्षिक सम्मेलन आयोजित

ग्रेटर नोएडा शारदा विश्वविद्यालय, ग्रेटर नोएडा में 23 से 25 फरवरी तक इंडियन सोसाइटी ऑफ साइकियाट्रिक नर्सिंग (ISPN इंडिया) का 4वां अंतरराष्ट्रीय और 25वां वार्षिक सम्मेलन आयोजित किया जा रहा है। यह सम्मेलन मानसिक स्वास्थ्य और मनोचिकित्सा नर्सिंग के क्षेत्र में एक महत्वपूर्ण कदम है। आज के समय में प्राकृतिक आपदाएं, महामारी और अन्य आपात स्थितियां बढ़ रही हैं। ऐसे समय में लोगों को मानसिक सहारा देना बहुत जरूरी हो जाता है। इसी जरूरत को ध्यान में रखते हुए इस सम्मेलन का विषय रखा गया है – “सेवाओं तक पहुंच: आपदाओं और आपात स्थितियों में मानसिक स्वास्थ्य – नर्सों को सशक्त बनाना।” इसका उद्देश्य है कि मानसिक स्वास्थ्य नर्सों को और अधिक सक्षम बनाया जाए ताकि वे संकट के समय बेहतर सेवा दे सकें। इस तीन दिवसीय सम्मेलन में देश और विदेश के कई प्रसिद्ध विशेषज्ञ शामिल हो रहे हैं। इनमें निमहांस, एम्स और आईएचबीएएस जैसे बड़े संस्थानों के विशेषज्ञ भी भाग ले रहे हैं। सम्मेलन में डॉ. राधाकृष्णन जी (निमहांस, बेंगलुरु), डॉ. राजेश सागर (एम्स), डॉ. सुजाता सतपथी (एम्स), डॉ. संध्या गुप्ता (एनएचआरसी, भारत सरकार), कर्नल केका चटर्जी (मिलिट्री नर्सिंग सर्विस, आर्मी हॉस्पिटल) और डॉ. जी. बालामुरुगन (टेली मानस, निमहांस बेंगलुरु) जैसे प्रमुख वक्ता अपने विचार साझा करेंगे। यह सम्मेलन डिजिटल मेंटल हेल्थ मिशन के अनुरूप आयोजित किया जा रहा है और यह विचारों के आदान-प्रदान, नई जानकारी सीखने और मिलकर काम करने का एक बड़ा मंच बनेगा। शारदा विश्वविद्यालय के प्रो चांसलर वाई, के, गुप्ता ने कहा कि आपदा और आपातकाल के समय मानसिक स्वास्थ्य सेवा बहुत जरूरी होती है। मानसिक स्वास्थ्य नर्सों संकट के समय लोगों को सहारा देती हैं और उन्हें फिर से सामान्य जीवन की ओर लौटने में मदद करती हैं। आईएसपीएन के संरक्षक और इंडियन नर्सिंग काउंसिल के अध्यक्ष डॉ. टी. दिलीप कुमार ने कहा कि आईएसपीएन 2026 केवल एक सम्मेलन नहीं, बल्कि एक पहल है, जिसका उद्देश्य मानसिक स्वास्थ्य को आपदा प्रबंधन का मुख्य हिस्सा बनाना है और नर्सों को मजबूत बनाना है ताकि वे हर आपात स्थिति का सामना कर सकें। इस कार्यक्रम के दौरान नर्सिंग स्कूल के डीन प्रोफेसर राजा, डॉ. किरण सहित फैकल्टी मेंबर्स, स्टाफ, स्टूडेंट्स आदि उपस्थित रहे